

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

196/241/242/ND/18

IN THE MATTER OF:

Mr. Pradeep Thapar & Ors.

vs

M/s B.K.Gears Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 241/242

Order delivered on 14.06.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant


: Mr. Anand Chibbar, Mr. Rakesh Kumar, Mr. Gaurav,  
Ms. Chetna Bisht, Mr. Sahil Gupta, Advocates


For the Respondents

: Mr. Anulya Dhingra, Mr. Diwakar Singh  
Respondent No. 3 to 5 in person.

ORDER

Learned counsel for the parties are present. Upon the service of notice, respondents have put in their appearance through Mr. Anulya Dhingra, Advocate for all the respondents and seeks time to file reply to the main company petition. In view of the said representation four week's time is granted to the respondents to file their reply and a copy in advance should be made available to the learned counsel for the petitioner and the petitioner file rejoinder if any within a period of three weeks thereafter. Both the parties represents that they are willing for meditation talks and also suggest the name of Hon'ble Chief Justice (Retd.) Mr. Parmod Kohli, Moblie No. 08826131111 to act as the mediator. Taking into consideration the mutual representation of the parties, Chief Justice (Retd.) Mr. Parmod Kohli is appointed to act as the mediator and let the parties negotiate the fees if any, with the mediator appointed by this Tribunal on consent. Post the matter on 21.08.2018 for report <sup>or</sup> in mediation and failing mediation for completion of pleadings by the parties.

  
(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar